### 299 Papers Laid

### [English]

DR. DATTA SAMANT: Hundreds of people from Beigaum have demonstrated....

# [Translations]

MR. SPEAKER: The demands of the Ministry of Home Affairs are being taken up today and whatever you want to speak, you may speak under discussion on these demands. Why have you been supplied with the booklet on Rules of Procedure? It has been supplied to you so that you could go through it. Whatever issue you want to raise you may do so during the discussion on demands which are being taken up today

### [English]

MR. SPEAKER : Mr. Samant, not allowed. Not permitted.

# (Interruptions)\*

## [Translation]

MR. SPEAKER : You may raise this issue under the demands of the Home Ministry.

#### (Interruptions)

MR. SPEAKER : I have asked you, because these demands are being discussed today. You may speak under these demands.

(Interruptions)

# PAPERS LAID ON THE TABLE

# [English]

Notification under Customs Act, 1962 regarding exemption to vessels and other floting structures when imported to India from whole of basic duties of customs.

### 12.10 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg

"Not recorded.

to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :--

- (1) G. S. R. 295 (E) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum regarding exemption to vessels and other floating structures when imported into India from the whole of the basic and additional duties of customs leviable thereon.
- (2) G. S. R. 296 (E) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 113/87-Customs dated the 1st March, 1987 so as to exempt goods covered by Notification No. 133/87-Customs dated the 19th March, 1987 from the whole of the auxiliary duty of customs leviable thereon.

[Placed in Library See No. LT. 4097/87]

Notifications under Essential Commodities Act, 1955

THE MINISTRY OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :--

- The General Service Electric Lamps (Quality Control) Order, 1986 published in Notification No. G. S. R. 1230 (E) in Gazette of India dated the 27th November, 1986.
- (2) The Dry Batteries for Flash Lights (Quality Control) Orders, 1986 published in Notification No.

G. S. R. 1270 (E) in Gazette of India dated the 9th December, 1986.

(3) The Dry Batterries for Transistor Radio Receivers (Quality Control) Order, 1986 published in Notification No. G. S. R. (E) in Gazette of India dated the 9th December, 1986.

[Placed in Library See No. LT. 4098/87]

statement showing reasons for delay in laying the annual report and Audited Accounts of the Bengal Immuinty Ltd for 1985-86 within stipulated period.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRR (SHRI R. K. JAI-CHANDRA SINGH) : 1 beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Immunity Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. Sec no LT 4000/87]

Annual Report and Review on the working of Central government Employees Consumer Cooperative Society limited for 1985-86.

THE MINISTER OF STATE IN THE MINISTRR OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTRY OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table—

- A copy of the Annual Report (Hindi and English Versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Emplo-

yees Consumer Cooperative Society Limited, New Dethi, for the year 1985-86.

[Placed in Library, See No LT 4099/87]

Annual Report and Review on the working of the Hindustan Teleprinters Limited Act 1985-86 and a statement showing reasons for delay in laying there papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table :---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act; 1956 :--
- Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1985-86.
- (ii) Annual Report of the Hindustan Teleprinters Limited Madras, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Aindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT 4101/87]

12.14 hrs

# COMMITTEE ON PUBLIC UNDER TAKINGS

#### Ninetcenth Report

[English]

SHR1 K. RAMAMURTY (Krishnagiri): I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Tenth Report on Hotel Corporation of India Ltd.